

ITEM NO.1501

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 11311/2013

ADJUDICATING OFFICER SECURITIES AND
EXCHANGE BOARD OF INDIA

Appellant(s)

VERSUS

BHAVESH PABARI

Respondent(s)

WITH

C.A. No. 1824/2014 (XVII)

C.A. No. 9798/2014 (XVII)

C.A. No. 9797/2014 (XVII)

C.A. No. 9799/2014 (XVII)

C.A. No. 14728/2015 (XVII)

C.A. No. 14730/2015 (XVII)

C.A. No. 14729/2015 (XVII)

C.A. No. 33/2017 (XVII)

(FOR PERMISSION TO FILE ANNEXURES ON IA 2/2017 and I.A. No. 1/2017
- EX-PARTE STAY)

C.A. No. 1009/2017 (XVII)

C.A. No. 2641/2017 (XVII)

C.A. No. 6160/2018 (XVII)

(FOR ADMISSION and I.R. and IA No.66830/2018-STAY APPLICATION and
IA No.66828/2018-CONDONATION OF DELAY IN FILING APPEAL)

C.A. No. 9563/2018 (XVII)

(FOR ADMISSION and IA No.135610/2018-STAY APPLICATION)

Date : 28-02-2019 This matter was called on for pronouncement of
judgment today.

For Appellant(s)

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For Respondent(s)

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Mr. Akhil A. Roy, Adv.
Mr. Sahil Singh, Adv.

M/s. K.J. John And Co, AOR

Mr. Harish Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble Mr. Justice Sanjiv Khanna pronounced the judgment of the Bench comprising Hon'ble the Chief Justice of India, Hon'ble Mr. Justice Deepak Gupta and His Lordship.

The appeals are disposed of in terms of the signed reportable judgment.

Pending interlocutory applications, if any, shall stand disposed of.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master

(signed reportable judgment is placed on the file)